IN THE HIGH COURT OF JHARKHAND AT RANCHI
L.P.A. No. 125 of 2021

M/s Jai Bajrang Walee Stone Works ….. … Appellant

Versus

The State of Jharkhand & Ors. ….. … Respondents

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant : M/s. Vimal Kirti Singh, Stuti Sinha, Siddhartha, Rahul Kumar, Ashish Aman, Advocates.
For the State : Mr. P.A.S.Pati, G.A.-II
For Respondent No.4 : Mr. Niraj Kumar, A.C to A.S.G.I.

Oral Order
05 / Dated 08.09.2021

Heard the parties.

Issue Notice to the respondents.

Mr. P.A.S.Pati, learned G.A.-II waives notice on behalf of the respondent Nos.1, 2 & 3.

Mr. Niraj Kumar, learned A.C. to Mr. Rajiv Sinha, learned A.S.G.I has appeared and submitted that a copy has wrongly been served upon the office of the learned A.S.G.I., as it would be apparent from the records of the Writ Court that the Inland Waterways Authority of India had appeared through its panel lawyer. Accordingly, notice has to be served upon respondent No.4.

Let it be served in an identical manner in which it was served during the writ proceeding, which would be apparent from order No.3 dated 11.08.2020 passed in the connected writ petition.

Let the notice be served upon respondent No.2 upon its official E-mail or an electronic mode on behalf of the writ petitioner-appellant within a period of two weeks.

Put up this case on 05.10.2021 within top five cases.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

DS/APK